

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

OA NO. 3134/92

DECIDED ON : 17.03.1993

Harbans Singh ... Applicant

Vs.

Union of India & Ors. ... Respondents

CORAM : The Hon'ble Mr. J. P. Sharma, Member (J)

Shri G. D. Bhandari, Counsel for Applicant

Shri H. K. Gangwani, Counsel for Respondents

J U D G M E N T (ORAL)

The applicant has come forward for getting compassionate appointment alleging himself to be entitled to the same on account of having connections with the deceased employee, Shri Prem Singh, ex Pump Engine Driver under the Chief Electrical Foreman, Northern Railway, Tughlakabad. Learned counsel for the applicant stated that though the applicant was adopted by the deceased Prem Singh and that there is a will but he also claims compassionate appointment on the ground of being his near relation, that is, ^{nephew} ~~nephew~~ of the deceased. The learned counsel also stated that the respondents' Labour Welfare Inspector has recently taken certain documents to process further the matter for consideration of compassionate appointment of the applicant.

2. Shri H. K. Gangwani, learned counsel for the respondents, who has already filed the reply contesting

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the application also has no objection to the matter being considered by the department on the basis of certain documents alleged to have been taken by the Labour Welfare Inspector.

3. Learned counsel for the applicant, therefore, presses that the application may be disposed of with the direction to the respondents to consider the case of the applicant for compassionate appointment on the basis of representation and documents furnished, with liberty to assail any adverse order, if so advised, in the competent forum.

4. In view of the above circumstances, the application is disposed of with the direction to the respondents to consider the case of the applicant for compassionate appointment as per extant rules within a period of three months and the applicant shall be at liberty to assail any adverse order, if so advised, subject to law of limitation in the competent forum. The OA is accordingly disposed of with no orders as to costs.

J. P. Sharma

(J. P. Sharma)
Member (J)